

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH

ALLAHABAD

DATED : THIS THE 14TH DAY OF MAY 1997

CORAM : Hon'ble Mr. T. L. Verma JM
Hon'ble Mr. D. S. Baweja AM

C.C.A.91/95

IN

ORIGINAL APPLICATION NO.512/93

Smt. Pan Kunwar Misra W/O Kamla Rati Misra
Ward Sahayak, Military Hospital Cantt. Varanasi
resident of House No.2051-7 Nepali Kothi,
Varanapul, Varanasi - - - - - Applicant

C/A Sri V. K. Srivastava

Versus

1. Sri S. K. Kapoor, Commanding Officer,
Military Hospital, Varanasi
Military Hospital Jabalpur.

- - - - - Respondent

C/R Sri S. C. Tripathi.

ORDER (ORAL)

By Hon'ble Mr. T. L. Verma JM

This application has been filed for the
alleged breach of the direction issued by a bench of
the Tribunal by its order dated 29.7.1994 passed in
O.A. No. 512/93.

2. The aforesaid O.A. was filed for quashing
the order dated 23.3.1993 whereby salary of 26 days
of the applicant had been deducted and the order dated
3.2.1993 passed by the respondent no.3 and for issuing
directions to the respondents to make payment of
arrears of salary and the amount of difference

deducted from her salary and also for giving her leave amount. This O.A. was disposed of with the direction to the respondents to dispose of representations dated 1.12.1991 and 12.2.1991 by a reasoned and speaking order. The grievance of the applicant is that the respondents in deliberate breach of the aforesaid directions have failed to disposed of the aforesaid ~~representations~~ representations. The respondents have filed C.A., denying the aforesaid allegations. The respondents have also filed supp. C.A. in which details of payment made pursuant to the aforesaid direction have been given. The applicant has not filed any supp. R.A. to the Supp. C.A. Learned counsel for the applicant, while admitting the receipt of the payment made as given in the Supp.C.A., submitted that the respondents have not passed any order much less reasoned and speaking on her representations dated 1.12.1991 and 12.2.1991 inasmuch as ~~for the period~~ for which salary of the petitioner was deducted has not been regularised. ~~Shri~~ Shri S.C.Tripathi appearing for the respondents has made statement at bar that payment of salary for the period mentioned in para 4 of the Supp.C.A. has been made only after regularising the period of absence of the applicant during that period. In other words, learned counsel for the respondents stated that the services of the applicant during the aforesaid period ~~has~~ been regularised and she has been treated as on duty.

3. Inview of the submissions made by the Learned counsel for the respondents, we are satisfied that the directions issued by this Tribunal ~~has~~ been substantially complied with.

4. Inview of the above, contempt
proceedings is dropped and the notices issued
are discharged.

D. Harvey
MEMBER (A)

J. Thomas
MEMBER (J)

SQI